

National Lok Adalat Schedule for the year 2019

| Sr. No. | Dates |
|----------------|-------------------|
| 1. | 09.03.2019 |
| 2. | 13.07.2019 |
| 3. | 14.09.2019 |
| 4. | 14.12.2019 |

The following types of cases (pre-litigation and pending) may be taken up for settlement in the National Lok Adalat:-

Pre-litigation:

- (i) NI Act cases under Section 138;
- (ii) Money Recovery cases;
- (iii) Labour disputes cases;
- (iv) Electricity and Water Bills cases (excluding non- compoundable);
- (v) Maintenance Cases;
- (vi) Others (Criminal Compoundable and other Civil disputes)

Pending in the Courts:

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour dispute cases;
- (vi) Electricity and Water Bills cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases;
- (ix) Services matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits)etc.;